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SLP(Crl.)No. 3745 OF 2003

ITEM No.33

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3745/2003

(From the judgement and order dated 23/01/2003 in CRLR 678/01
of The HIGH COURT OF DELHI AT N. DELHI)

JOLLY BANSAL

Petitioner (s)

VERSUS

N.K. JAIN & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLP and c/delay in refiling SLP and
permission to place addl. documents on record and stay official and xemption from filing c/c o
f the impugned Judgment and exemption from filing O.T. and permission to place addl. Documents
)

Date : 13/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. R.C. Gubrele,Adv.
Mr. Vivek Sharma, Adv.
Mr. Abhishek Atrey, Adv.
Mr. Eliza Rumthao, Adv.

For Respondent (s)Mr. Karan Singh, Adv.
Mr. P.D. Sharma,Adv.

Mr. Uday Umesh Lalit, Adv.
Mr. A. Singh, Adv.

Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Call after two weeks.

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master

